

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 494 of 2012

(Arising out of Order-in-Appeal No. 125/JSR/2012 dated 13.08.2012 passed by the Commissioner (Appeals), Central Excise and Service Tax, 605, Mahabir Tower, Main Road, Ranchi – 834 001)

M/s. Moubhandar Peripheral Development : Appellant
Shramik Swavlambi Sahkari Samiti Limited
ICC Worker's Union Office,
Main Road, Ghatsila,
Jharkhand – 832 103

VERSUS

Commissioner of Central Excise and Service Tax : Respondent
605, Mahabir Tower, Main Road,
Ranchi – 834 001

APPEARANCE:

None for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76401 / 2024

DATE OF HEARING / DECISION: 22.07.2024

ORDER: [PER BENCH]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor has any request for adjournment been received from the appellant. It is observed that the notice of hearing issued by the Registry has returned undelivered, with the remark that the "Addressee Left without instructions". It is also seen from the record that even on a previous occasion, the appellant remained unrepresented. Therefore, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd